

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORDERS OF THE BENCH**

**Date of Order: 08.11.2013**

**OA No. 729/2013**

None present for applicant.

By way of filing the present Original Application, the applicant has prayed that by an appropriate order or direction, the respondents may be directed to make compliance of letter dated 21.03.2013 (Annex.-1) and consequently give appointment to the applicant on the vacant post of Lift Operator with all consequential benefits, besides praying that direct the respondents to consider and decide the representation dated 19.07.2013 (Annex.-2) filed by the applicant and consequently he may be given appointment.

2. Having considered the pleadings made in the OA as well as relief claimed by the applicant, I deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the representation dated 19.07.2013 (Annex.-2) by way of passing a reasoned and speaking order.

3. Consequently, the respondents are directed to consider and decide the representation of the applicant dated 19.07.2013 (Annex.-2) strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order.

4. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application in accordance with the provision of law.

5. With these observations and directions, the Original Application is disposed of with no order as to costs.

*Anil Kumar*  
(ANIL KUMAR)  
ADMINISTRATIVE MEMBER

Kumawat